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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 5th March, 2025.

No.LB.32/LA/2025/3. – The Contingency Fund of Meghalaya (Amendment) Bill, 2025 introduced in the Meghalaya Legislative Assembly on the 5th March, 2025 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)
BILL, 2025**

A

BILL

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972

**Be it enacted by the Legislature of the State of Meghalaya in the Seventy Sixth Year of the
Republic of India as follows:-**

**Short title and
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2025.
- (2) It shall be deemed to have come into force on and from the 7th February, 2025.

**Amendment of
Proviso to Section 2
of Meghalaya Act 5
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing *proviso*, the following new *proviso* shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2025 and ending the 31st March, 2025, this section shall have effect subject to the modification that for the word “rupees five hundred and five crore” the words ‘one thousand and five crore’ shall be substituted with effect from 7th February, 2025.

**Repeal and saving of
Ordinance No. 3 of 2025**

3. (3) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2025 (Ordinance No. 3 of 2025) is hereby repealed.
- (4) Notwithstanding such repeal, any action taken or anything done under the Ordinance so repealed, shall be deemed to have been taken or done under the provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

Advance from the Contingency Fund of the State are needed by various Department of the Government for various urgent and unforeseen expenditures. As the balance in the Fund is not enough, an Ordinance was promulgated by the Governor on the 7th February, 2025 to raise its corpus temporarily from rupees five hundred and five crores to rupees one thousand and five crore to cover the periods till the 31st March, 2025.

As the matter was urgent and the House was not in session, an immediate Legislative action was taken to implement the aforesaid decision, and as such the Contingency Fund of Meghalaya (Amendment) Ordinance, 2025 (Ordinance No. 3 of 2025) was promulgated by the Hon'ble Governor of Meghalaya. However the said Ordinance is required to be replaced by an enactment of the Assembly.

Now, therefore this Contingency Fund of Meghalaya (Amendment) Bill, 2025 seeks to replace the aforesaid Ordinance.

Hence, the Bill.

CONRAD K. SANGMA,
Chief Minister

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly

FINANCIAL MEMORANDUM

An amount of ₹ 1005 crores will be involved from the Consolidated Fund of the State for the purpose of the enactment.

**EXTRACT OF THE SECTION 2 OF THE CONTINGENCY FUND
OF MEGHALAYA ACT, 1972**

**Establishment of nature
of the Contingency
Fund of Meghalaya.**

There shall be established a Contingency Fund in the an imprest to be entitled to the “Contingency Fund of Meghalaya” into which shall be paid from and out of the Contingency Fund of Meghalaya a sum of rupees one hundred and five crores.

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**STATEMENT AS REQUIRED UNDER RULE 69 (1) OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE MEGHALAYA
LEGISLATIVE ASSEMBLY EXPLAINING THE CIRCUMSTANCES WHICH
HAS NECESSITATED IMMEDIATE LEGISLATION BY ORDINANCE.**

Under the provision of Article 267 (2) of the Constitution of India, the Legislature of Meghalaya by enacting “The Contingency Fund of Meghalaya Act, 1972” ‘established the contingency fund of Meghalaya’ having a permanent corpus of ₹ 50,00,000. The Act of 1972 was amended from time to time and by the “Contingency Fund of Meghalaya (Amendment) Act, 2021 (Act No. 14 of 2021)” the corpus of ‘the Contingency Fund of Meghalaya’ thereby, was augmented by raising the corpus of the Fund to ₹ 505,00,00,000.

To meet the additional and unforeseen expenditure by different Departments for the remaining period of the current financial year, 2024-25, the Hon’ble Governor promulgated “The Contingency Fund of Meghalaya (Amendment) Ordinance, 2025 (Ordinance No. 3 of 2025) on 7th February, 2025 and published on 10th February, 2025 because the Legislative Assembly was not in Session at that time by temporarily raising the corpus to ₹ 1005 crores. The Ordinance has to be replaced by a Bill.

CONRAD K. SANGMA,
Chief Minister